

PART-V**NOTIFICATION**

NO.AS/LEG-08/Bill/NWCER-2/2025/1046 Dated Kohima, the 6th March, 2025.

The Nagaland Work-Charged and Casual Employees Regulation (Second Amendment) Bill, 2025 together with the Statement of Objects and Reasons and the Financial Memorandum which was introduced in the Nagaland Legislative Assembly on Thursday, the 6th March, 2025, is published for general information as required under Rule 72 of the Rules of Procedure and Conduct of Business in the Nagaland Legislative Assembly.

Sd/-
KHRUOHITUONUO RIO
Secretary-In-Charge
Nagaland Legislative Assembly
Secretariat: Kohima

AMENDMENT BILL**THE NAGALAND WORK-CHARGED AND CASUAL EMPLOYEES REGULATION (SECOND AMENDMENT) BILL, 2025**

To amend the terms and conditions of appointment of Chairperson and Member Secretary in the existing Act of 2001 and to provide for matters connected therewith or incidental thereto

A
Bill

to amend the Nagaland Work-charged and Casual Employees Regulation Act, 2001.

BE it enacted by the Nagaland Legislative Assembly in the Seventy-sixth year of the Republic of India as follows:

1. Short title and commencement

(1) This Act may be called the Nagaland Work-charged and Casual Employees Regulation (Second Amendment) Act, 2025.

(2) They shall come in to force with effect from the date of notification in the Nagaland Gazette.

2. Amendment of Section 3 (2) {a} & {d}

In clause (2) (a) & (d) in section 3 of the Nagaland Work-charged and Casual Employees Regulation Act, 2001, (hereinafter referred to as the principal Act), the following clauses shall be amended: namely,-

"2 (a) A retired Officer not below the rank of Commissioner & Secretary who shall be the Chairperson of the Commission. The tenure shall be 3(three) or 65 (sixty five) years of age whichever is earlier.

"2 (d) An Officer of the Finance Department not below the rank of Joint Secretary, who shall be the Member Secretary.

STATEMENT OF OBJECT AND REASONS.

The object of this Bill is to amend The Nagaland Work Charged and Casual Employees Regulation Act, 2001 by amending Chapter-II (3) {2} [a] & [d] after section 3 (1), of Chapter II of the principal Act regarding the constitution of the Work-Charged and Casual Employees Commission.

Sd/-
NEIPHIU RIO
CHIEF MINISTER
& Minister i/c of P&AR Department
Nagaland.

FINANCIAL MEMORANDUM

The implementation of The Nagaland Work-Charged and Casual Employees Regulation (Second Amendment) Bill, 2025 seeks to re-appoint a retired Officer as the Chairperson of the Commission.

On the account of this new re-appointment, financial liability will be incurred from the Consolidated Fund of the State of Nagaland.

Sd/-
NEIPHIU RIO
CHIEF MINISTER
& Minister i/c of P&AR Department
Nagaland.

MEMORANDUM OF DELEGATED LEGISLATION

The Nagaland Work-Charged and Casual Employees Regulation (Second Amendment) Bill, 2025 delegates power to the Work-Charged and Casual Employees Commission to make rules and regulations.

Delegation of power is of normal nature.

Sd/-
NEIPHIU RIO
CHIEF MINISTER
& Minister i/c of P&AR Department
Nagaland.